

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 3-4/2006 in CIVIL APPEAL NO. 7920-7921 OF 2002

MOTI RAM

Appellant (s)/

SUS

Applicant(s)

VER

SANTOSH KUMARI KAMBOJ

Respondent(s)

(For extension of time to vacate the tenanted premises and office report)

Date: 13/04/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE TARUN CHATTERJEE

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Appellant(s)

Mr. V.C. Mahajan, Sr. Adv.

Mr. S.M. Sarin, Adv.

Mr. Rajesh Khurana, Adv.

Mr. Bhaskar Y. Kulkarni, Adv.

For Respondent(s)

Mr. M.K. Dua, Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A. Nos. 3-4 are dismissed as having become infructuous.

haradwaj ]

[ Charanjeet Kaur ]

Pushap Lata B

Court Master

Cou

rt Master

[ Signed order is placed on the file ]

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

I.A. Nos. 3-4 IN  
CIVIL APPEAL NOS. 7920-7921 OF 2002

Moti Ram .. Appellant(s)/  
Applicant(s)  
Versus  
Santosh Kumari Kamboj .. Respondent(s)

O R D E R

It is stated that applications for extension of time have become infructuous as the applicant has already vacated the premises in question.

I.A. Nos. 3-4 are, accordingly, dismissed as having become infructuous.

.....J  
[ S.B. SINHA ]

.....J  
[ TARUN CHATTERJEE ]

.....J  
[ P.K. BALASUBRAMANYAN ]

NEW DELHI,

APRIL 13, 2006.